

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

30. IA (Companies Act)/105/2023 Contempt Petition/5/2023
In CP/232(MB)2022

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 15.07.2024

NAME OF THE PARTIES: - Mr Tikamdas S/O Rupchand Chhabrani
V/s
Roopchand Hotels Private Limited

Section: - Rule 11 of NCLT Section 241(1), Section 242(4), Section 244(1),
Section 246 of Companies Act, 2013

ORDER

Present: -

Adv. Atul Pande

.....Petitioner.

Adv. Jatin Kumar

..... Respondent No. 2 to 4.

List this matter on **30.08.2024**.

Sd/-
ANIL RAJ CHELLAN
Member (Technical)

JAGDISH

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)